

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal (AT) No. 87 of 2018

IN THE MATTER OF:

Pushpa M **...Appellant**

Versus

CCI & Ors. **...Respondent**

Present

For Appellant: Mr. Sahil Khanna, Advocate.

With
Competition Appeal (AT) No. 88 of 2018

IN THE MATTER OF:

Jainuddin Thanawala **...Appellant**

Versus

CCI & Ors. **...Respondents**

Present

For Appellant: Mr. Sahil Khanna Advocate.

With
Competition Appeal (AT) No. 89 of 2018

IN THE MATTER OF:

Joeb Thanawala **...Appellant**

Versus

Competition Appeal (AT) No. 87, 88, 89 &90 of 2018

Competition Commission of India & Ors.

...Respondents

Present

For Appellant: Mr. Sahil Khanna, Advocate.

With
Competition Appeal (AT) No. 90 of 2018

IN THE MATTER OF:

Geep Industries (India) Pvt. Ltd.

...Appellant

Versus

Competition Commission of India & Ors.

...Respondents

Present

For Appellant: Mr. Sahil Khanna, Advocate.

ORDER

22.07.2019– Let the Fixed Deposit Receipt be renewed for another period of three months from the date of maturity.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

mohan/gc/